

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION No. 2025
ANSWERED ON - 05/08/2026**

ROAD SAFETY AND ACCIDENTS IN CHHATTISGARH

†2025. SMT. LAXMI VERMA:

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS
be pleased to state:**

- (a) the number of 'black spots' (accident-prone areas) identified on the highways of Chhattisgarh and the steps taken to rectify them;**
- (b) the status of the availability of trauma centers and ambulance facilities on the National Highways of Chhattisgarh; and**
- (c) the measures being taken to discourage overloading, identify overloaded vehicles and impose heavy fines on them on the National Highways of Chhattisgarh?**

**ANSWER
THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

- (a) 290 nos. of accident 'black spots' (accident-prone areas) have been identified on National Highway in the State of Chhattisgarh. Required short temporary rectification measures of most of the accident black spots and permanent rectification of 231 nos. of accident black spots have already been completed.**
- (b) Government in Ministry of Health & Family welfare has implemented the National Programme for Prevention & Management of Trauma and Burn Injuries (NPPMT&BI). Under the Programme, 6 Trauma Care Facilities (TCFs) were sanctioned in the State of Chhattisgarh. The details of Trauma Care Facilities in the State of Chhattisgarh are as under: -**

Sl. No	Name of the Hospitals/Medical Colleges
1	BR Ambedkar Memorial Hospital, Raipur
2	Chhattisgarh Institute of Medical Sciences, Bilaspur
3	Govt. Komaldeo District Hospital, Kanker
4	District Hospital, Raigarh
5	Baliram Kashyap Memorial Medical College, Jagdalpur
6	District Hospital, Ambikapur

Basic Life Support (BLS) ambulances along National Highway are deployed along certain National Highways wherein trained Emergency Medical Technicians (EMTs)/Paramedics/Nurses are provisioned.

Government has launched the 'Prime Minister - Road Accident Victims' Hospitalisation and Assured Treatment (PM-Rahat) Scheme' (Cashless Treatment of Road Accident

Victims Scheme, 2025) on 13.02.2026. As of July 2026, 18095 persons have availed the hospitalisation treatment since launch of the Scheme.

(c) Weigh-in-Motion (WIM) systems have been installed at identified toll plazas on National Highways to detect overloaded vehicles. Overloading of vehicles is regulated under the provisions of the Motor Vehicles Act, 1988 and the Central Motor Vehicles Rules, 1989 by the concerned enforcement authorities of the State Government/Transport Department/Police in accordance with the applicable statutory provisions. Moreover, additional Rate of fee for overloading is also charged as per National Highways fee (Determination of Rate and Collection) Rules, 2008.
